



ITEM NO.36

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 11063-11067/2022

(Arising out of impugned final judgment and order dated 22-02-2022 in CRLA No. 14/2000 22-02-2022 in CRLA No. 25/2000 22-02-2022 in CRLA No. 26/2000 22-02-2022 in CRLA No. 27/2000 22-02-2022 in CRLA No. 28/2000 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

KRISHNA MURARI, AND ORS., ETC., ETC. & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 152885/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 152886/2022 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 11879/2022 (II)

IA No. 175220/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 175218/2022 - EXEMPTION FROM FILING O.T.)

Date : 24-04-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s)

Dr. Sushil Balwada, AOR

Mr. Shubham Saxena, Adv.

Mr. Ashish Pandey, Adv.

Mr. Prateek Rai, Adv.

Mr. Lakshya Gupta, Adv.

Mr. Dhruv Gautam , AOR

For Respondent(s)

Mr. Ardhendumolly Kumar Prasad, A.A.G.

Mr. Rohit K. Singh, AOR
Ms. Priyanka, Adv.
Mr. Vikas Bansal, Adv.
Ms. Shreya Srivastav, Adv.
Mr. Ashish Madan, Adv.
Ms. Ananya Sahu, Adv.
Mr. Pritam Biswas, Adv.
Ms. Pratibha Malviya, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Though, Mr. Ardhendumolly Kumar Prasad, A.A.G., learned counsel for the respondent-State has vehemently opposed the prayer for grant of bail, he fairly concedes that on inquiry, nothing adverse has been found against the present appellants.
3. Taking into consideration the fact that the appellants have been incarcerated for a period of almost 20 years, we are inclined to allow the prayer for bail.
4. The appellants are directed to be released on bail in connection with Session Case No. 85 of 1995, on such terms and conditions as may be deemed fit and appropriate by the learned Trial Judge, during the pendency of the appeals.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)